

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI

MA No. 535/99 IN
OA No. 2328/98

(5)

New Delhi, this the 11th day of March, 1999

HON'BLE SHRI T.N. BHAT, MEMBER (J)
HON'BLE SHRI S.P. BISWAS, MEMBER (A)

In the matter of:

Shri N.K.Chibber
Income Tax Inspector
under Asstt. Commissioner (Tax)
Circle No.II
Ghaziabad (U.P.) **Applicant**
(By Advocate: Sh. B.L.Madhok proxy for
Sh. B.S.Mainee)

Vs.

Union of India through

1. The Chairman,
Board of Direct Taxes
New Delhi.
2. The Chief Commissioner of Income Tax
Income Tax Department
Kanpur (U.P.) **Respondents**
3. The Commissioner of Income Tax
Aayakar Bhawan,
Bhainsali Ground
Meerut (U.P.) **Respondents**
(By Advocate: Sh. V.P.Uppal)

O-R-D-E-R (ORAL)

delivered by Hon'ble Shri T.N.Bhat, Member (J)

Learned proxy counsel for applicant presses
MA-535/99 by which the applicant seeks permission to
withdraw the OA. Counsel for respondents states that he
has already filed the counter on behalf of the
respondents. In view of the request made by the applicant
in the aforesaid MA there is no need for discussing the
merits of this OA.

11.3.99.

(6)

2. In the facts and circumstances of the case, we grant the applicant permission to withdraw the OA. Therefore, allowing MA-535/99 we hereby dismiss the OA as withdrawn.


(S.P. BISWAS)

Member (A)


(T.N. BHAT)

Member (J)

Asd